

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 1393 of 2012

(Arising out of Order-in-Appeal No. IND/CEX/000/APP/34/12 dated 31.01.2012 passed by the Commissioner of Central Excise (Appeals), Indore)

DATE OF HEARING : 27.03.2017

DATE OF DECISION : 27.03.2017

M/s Prestige Feed Mills Ltd.

....

Appellants

(Rep by NONE)

VERSUS

CCE, Indore

....

Respondent

(Rep. by Sh. H.C. Saini, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. ASHOK K. ARYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 52591 OF 2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Neither anybody appeared on behalf of the assessee-Appellants nor any adjournment application is filed. Shri H.C. Saini, learned DR, appeared for the Respondent-Revenue.

2. It may be mentioned that as per the maxim *VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

(Dictated & pronounced in the open court)

**(ASHOK K. ARYA)
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)
PRESIDENT**